HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SEVENTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 322 OF 2025

Writ Appeal under clause 15 of the Letters Patent Proffered Against the Order Dated 03/03/2025 in W.P.No 6346 of 2025 on the file of the High Court.

Between:

Nandyala Ajit Reddy, S/o Krupakar Reddy, Aged about 39 years, Occ Private Employee, R/o H.No.3-200, Krishna Colony, Nandipahad Ward, Miryalaguda, Nalgonda District

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development, Secretariat Building, Secretariat, Hyderabad.
2. The Commissioner, Municipal Administration and Urban Development-Department Telangana State, Hyderabad
3. The District Collector, Nalgonda, Nalgonda District.
4. The Municipality, Miryalaguda, Nalgonda District, Represented by its Commissioner.
5. Kandimalla Venkat Reddy, S/o Matta Reddy, aged about 55 years, Occ Business, R/o 2nd Floor, Flat No.204, Krishna Apartment, Krishna Colony, Miryalaguda, Nalgonda District
6. Kesineni Nagesh, S/o Niranjan. Aged about 50 years, Occ Business, R/o 1St Floor, Flat No.107, Krishna Apartment, Krishna Colony, Miryalaguda, Nalgonda District.
7. Muthineni Naga Mallesh, S/o Saidaiah, Aged about 45 years, Occ Business, R/o 1st Floor, Flat NO.104, Krishna Apartment, Krishna Colony, Miryalaguda, Nalgonda District.
8. Raghupathi Srinivasulu, S/o Sattaiah, Aged about 50 years, Occ Business, R/o 3rd Floor, Flat No.301, Krishna Apartment, Krishna Colony, Miryalaguda, Nalgonda District.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent NO.4 for not to interfere into the peaceful house construction in an

open plot to an extent of 140.00 Sq, yards in Sy.No.194 AA1, Block NO.3, which is situated at Krishna Colony, Nandipahad, Miryalaguda, Nalgonda District without issuing any notice and without following the due process of law under the provisions of Telangana Municipalities Act pending disposal of the writ appeal.

Counsel for the Appellant: SRI RAPOLU BHASKAR
Counsel for the Respondent Nos.1 & 2: GP FOR MCPL ADMN & URBAN DEV
Counsel for the Respondent No.3: GP FOR REVENUE
Counsel for the Respondent No.4: SRI P.KRISHNA REDDY, SC FOR MPCL
Counsel for the Respondent Nos.5 TO 8: ---

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.322 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Rapolu Bhaskar, learned counsel for the appellant.

2. In this writ appeal, the appellant is aggrieved by the order dated 03.03.2025 passed in W.P.No.6346 of 2025.

3. During the course of hearing, learned counsel for the appellant agreed that this writ appeal may be disposed of by modifying paragraph No.5 of the impugned order passed by the learned Single Judge. It may be observed that after inspecting the site of the appellant, the report, which shall be prepared, may be supplied to the appellant and if the respondents intend to take any adverse action against the appellant, he may be heard before taking any such action.

4. In view of this statement, we deem it proper to dispose of this writ appeal by maintaining the impugned order and by adding that after the inspection, if the report of the site is against the appellant, respondent No.4 shall provide a copy of report and afford an opportunity of hearing to the appellant before taking a final decision on the said report.

5. With the aforesaid observation, the writ appeal is disposed of without expressing any opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-B.SATYAVATHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Municipal Administration and Urban Development, Secretariat Building, Secretariat, Hyderabad, State of Telangana.
2. The Commissioner, Municipal Administration and Urban Development-Department Telangana State, Hyderabad
3. The District Collector, Nalgonda, Nalgonda District.
4. The Commissioner, Municipality, Miryalaguda, Nalgonda District,.
5. One CC to SRI RAPOLU BHASKAR, Advocate [OPUC]
6. Two CCs to GP FOR MCPL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
7. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
8. One CC to SRI P.KRISHNA REDDY, SC FOR MPCL [OPUC]
9. Two CD Copies

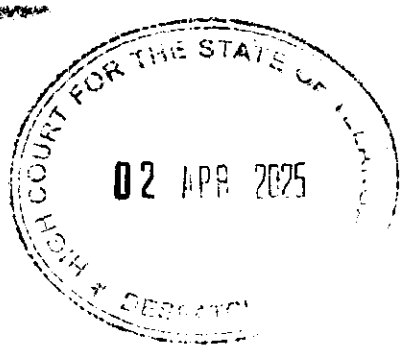
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HIGH COURT

DATED:17/03/2025

JUDGMENT

WA.No.322 of 2025



DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

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25/8/25

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